

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO.IV, NEW DELHI.**

**(IB)-382(ND)/2018**

**In the matter of:**

Abhipra Steel Tech Pvt. Ltd.

... Applicant

Vs.

P.K. Tubes & Fitting Pvt. Ltd.

...Respondent

**SECTION:** Under Section 9 of IBC  
**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**Order delivered on 11.05.2018**

For the applicant

: Saurabh Gupta & Sumit Bhadana,Adv.

For the Respondent


: Abhay Kumar Proxy for M.K. Sethi.

**ORDER**

Another application filed by the sister concern of the applicant M/s R.K. Goyal Steels Pvt. Ltd. against the same corporate debtor is placed for hearing on 23<sup>rd</sup> May, 2018. Hence this matter also be placed together with the said application on 23<sup>rd</sup> May, 2018. Since the counsel for respondent states that they have not received the copy of application.

Issue notice as to why the application to initiate CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 23<sup>rd</sup> May, 2018.

Ritu Sharma

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**